

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA 749/2017

New Delhi, this the 23rd day of September, 2019

Hon'ble Sh. R. N. Singh, Member (J)
Hon'ble Ms. Aradhana Johri, Member (A)

Pankaj, Aged 31 years, Group 'C'
S/o Sh. Om Prakash
R/o Village Hasan Garh
Tehsil Sampla Distt. Rohtak
Haryana-124001 ... Applicant
(Through advocate- None)

Versus

Staff Selection Commission
Through its Secretary
Union of India
Block-12, Kendriya Karyala Parisar
Lodhi Road, New Delhi-110054 ... Respondent
(Through advocate- Mr H K Ganwani)

ORDER (ORAL)

Hon'ble Mr. R.N. Singh, Member (J)

Mr H K Ganwani, learned counsel for the respondent appeared. There is no representation on behalf of the applicant. The applicant has filed the present OA under Section 19 of Administrative Tribunal Act, 1985 seeking following relief:

*“(i) To quash and set aside the online data verification sheet dt. 02.02.2017 issued by the respondent.
(ii) To direct the respondents to consider the applicant's OBC certificates dt. 28.06.2011, 02.07.2015 and 27.01.2017 to the advantage of applicant and retain and considered the name of the applicant in OBC category only, with all consequential benefits; and*

(iii) Any other relief, which this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case, may also be passed in favour of the applicant and against the respondent alongwith cost of the proceedings."

2. After completion of pleadings, the matter is listed for final disposal.

There was no representation on behalf of the applicant even on last date of hearing i.e. 29.04.2019.

3. The respondent has filed an MA no. 2960/2018 wherein they have prayed for disposal of the OA as having become infructuous. In the said MA, the respondents have asserted as under:-

"That after filing a short counter reply, the respondents reconsidered the matter and have resolved the matter departmentally. The applicant's OBC status has since been accepted, and he has been nominated to User Department according to his merit as an OBC candidate. A copy of nomination letter dated 26.10.2017 is enclosed and marked as Annexure MA-1 hereto."

4. In this regard, the learned counsel for the respondent invites our attention to the letter dated 26.10.2017 (Annexure MA-1) vide which the dossier of selected candidates for the post of Junior Engineer (Mechanical)(Q) has been forwarded to the Deputy Director General (Personnel) in the office of Directorate General Border Roads (MOD) i.e. administrative department and the name of the applicant appears at serial no 7 of the list enclosed therewith.

5. In view of the aforesaid, the OA is disposed of as having become infructuous. MA also stands disposed of accordingly.

(Aradhana Johri)

Member(A)

(R. N. Singh)

Member(J)